

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-20/2017 in
OA-1500/2013**

New Delhi this the 11th day of May, 2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Sh. Dharam Pal Dharra,
Age 60 years,
S/o late Ram Lal,
C/o Sh. Ram Pat,
R/o Village Goela Khurd,
Post Office, Chhawala,
Nazafgarh, New Delhi-17. Petitioner
(through Sh. S.K. Gupta)

Versus

1. Sh. Keshav Chandra,
Chief Executive Officer,
Varunalaya Building,
Phase-2, Jhandewalan,
Karol Bagh, Delhi-110055.

2. Sh. V.K. Beniwal,
Member (Administration),
Delhi Jal Board,
Varunalaya Building,
Phase-2, Jhandewalan,
Karol Bagh, Delhi-110055. Respondents

(through Sh. Rajeev Kumar)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This CP has been filed for the alleged non compliance of our order dated 26.07.2016, the operative part of which reads as follows:

“34.In the light of the aforesaid reasons, the instant OA is accepted.
The impugned order of dismissal dated 19.10.2012(Annexure A-1)

passed by the Disciplinary Authority and order dated 01.04.2013(Annexure A-2) passed by the Appellate Authority, are hereby set aside with all consequential benefits. However, since the applicant has not actually worked on the post, so he will not be entitled to back wages of that period on the principle of "no work no pay". However, the parties are left to bear their own costs.

Needless to mention, that the Disciplinary Authority would be at liberty to take fresh appropriate action against the applicant, after following the due procedure of Departmental Enquiry, in accordance with law. "

2. Today when this matter was taken up, learned counsel for the petitioner himself stated that the respondents have passed order dated 12.04.2017 by which the dismissal order has been taken back by the respondents. Thus, the order of the Tribunal has been complied with to this extent. Only consequential benefits have yet to be given to the petitioner.

3. Accordingly, we close this CP with a direction to the respondents to release the consequential benefits to the petitioner within a period of six weeks from today.

(Raj Vir Sharma)
Member (J)

/ns/

(Shekhar Agarwal)
Member (A)